

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1474/2019

Dated Friday, the 8th day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Prasath. G

S/o. Govindharaj,

1589, AKL Colony,

Manojipatti, Ramanathapuram Additional,

Medical College Post,

Thanjavur District – 613 004.

....Applicant

By Advocate M/s A.Edwin Prabakar

Vs

1. Union of India,

Ministry of Railways,

Rep by its Secretary,

No.1, Rail Bhawan, Raisina Road,

New Delhi – 110 001.

2. The General Manager,

Southern Railway,

Headquarters Office, ParkTown,

Chennai – 600 003.

3. The Principal Chief Personnel Officer,
Southern Railway,
Headquarters Office, Office, Park Town,
Chennai – 600 003.

4. Railway Recruitment Board,
No.5, Dr. P.V.Cherian Crescent Road,
Egmore, Chennai – 600 008.

5. The Regional Director,
Southern Regional Office,
All India Council for the Technical Education (AICTE),
No.26, Haddows Road,
Shastri Bhavan,
Chennai – 600006.

...Respondents

By Advocate Mr. P.Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents 1 & 4 to select and appoint the applicant in the post of Assistant Loco Pilot in the recruitment of the 1st respondent in notification No.CEN.01/2018 dated 03.02.2018 within a time frame fixed by this Hon'ble Tribunal and pass such further or other orders as this Hon'ble Court may deem fit and proper in the circumstance of the case and thus render justice.”.

2. When the matter came up for hearing, learned counsel for the applicant would submit that in a similar matter, i.e., OA 1456/2019, this Tribunal has passed an order dated 04.11.2019 and the applicant will be satisfied if the same order is passed in his case also. He would further request that the applicant may be permitted to give a fresh comprehensive representation to the competent authority along with the letter obtained from AICTE regarding the qualification obtained by him and the competent authority is directed to dispose of the said representation within a time frame.
3. Mr.P.Srinivasan, Senior standing counsel for Railways, takes notice on behalf of the respondents and submits that if a direction is given, the respondents will consider the representation of the applicant on merits.

4. In view of the limited relief sought, the OA is disposed of with the following direction:

"The applicant is permitted to make a fresh detailed representation to the competent authority along with the letter obtained from AICTE regarding the qualification obtained by him immediately and the competent authority is directed to consider and dispose of the said representation by passing a speaking order as per the relevant rules and regulations, within a period of three weeks from the date of receipt of such representation."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

08.11.2019